

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No. 7698/Del/2019  
Assessment Year: 2013-14**

Shri Ashvani Kumar, Prop. M/s Safal Research & Breeding Farm, Village Kasni, PO Manheru Distt. Charkhi, Dadri, Haryana – 127306 (PAN: AQDPK7319P)	vs	Income Tax Officer, Charkhi, Dadri. Haryana - 127306
(Appellant)		(Respondent)

**Appellant by: None  
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 31.03.2021**

**Date of pronouncement : 31.03.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax (A), Hisar dated 28.06.2019 and pertains to assessment year 2013-14.

2. The learned counsel for the assessee, vide email dated 27.3.2021, has requested for withdrawal of the appeal and stated that the assessee has opted to

settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31st March, 2021.

**Sd/-**

**(KUL BHARAT )  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar